

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 23524/2021

(Arising out of impugned final judgment and order dated 9-09-2021 in CRA No. 3007/2020 passed by the High Court of M.P, Bench at Gwalior)

SANJEEV KUMAR CHOUKSEY

Petitioner(s)

VERSUS

THE STATE OF M.P. & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.129919/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.129920/2021-EXEMPTION FROM FILING O.T. and IA No.129773/2021-PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date : 20-10-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER

HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s)

Mr. H.S.Phoolka, Sr. Adv.

Mr. Jagjit Singh Chhabra, AOR

Mr. Saksham Maheshwari, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing certified copy of the impugned judgment and exemption from filing official translation are allowed.

Permission to file Special Leave Petition is granted.

The petitioner was examined as PW-31. The petitioner is mainly aggrieved by the direction contained in paragraph 160 of the impugned order.

Issue notice.

In the meantime, the direction contained in paragraph 160 of the impugned order is stayed not only against the petitioner herein but against the other witnesses mentioned in the aforesaid paragraph.

**(ANITA MALHOTRA)
COURT MASTER**

**(KAMLESH RAWAT)
COURT MASTER**